

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 451 OF 2018 IN
DFR NO. 241 OF 2018

Dated: 25th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Power Grid Corporation of India Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Saurabh Mishra
Mr. Ankit Kumar Lal for R-2

ORDER
(IA No. 451 of 2018)
(Application for delay in filing appeal)

Mr. Saurabh Mishra, Learned Counsel appears on behalf of Respondent No. 2. Other Respondent, though served, unrepresented.

The learned counsel, appearing for the Appellant, at the outset, submitted that there is 55 days' delay in filing the Appeal which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted, the delay may kindly be condoned, and the matter may kindly be heard on merit.

Per contra, the learned counsel appearing for the second Respondent submitted that he does not have any objections in considering the instant application.

Submissions made by the learned counsel appearing for the appellant, and the learned counsel appearing for Respondent No. 2, as stated above, are placed on record.

After careful consideration of the reason assigned in the application, what emerged is that it has been explained satisfactorily and sufficient cause has been shown. The same is accepted and delay in filing the appeal is condoned. IA No. 451 of 2018 is allowed. The application stands disposed of as such.

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Registry is directed to number the appeal and list the matter for admission on **29-5-2018**.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member